

(c) The Central conciliation machinery always steps in whenever there is an industrial dispute in the banks.

**ALL-INDIA INSURANCE EMPLOYEES
ASSOCIATION**

576 SHRIMATI SAVITA BEHAN
Will the Minister of FINANCE be pleased to state

(a) whether Government are aware that the All-India Insurance Employees' Association threatened to launch an agitation if its demands are not met,

(b) whether the Association has submitted any memorandum to Government enumerating their demands, and

(c) if so, the nature of their demands and the reaction of Government thereto?

THE MINISTER OF FINANCE (SHRI Y B CHAVAN). (a) Yes, Sir

(b) No, Sir. However, the Association has submitted its demands to the Life Insurance Corporation.

(c) The demands raised are—

(i) Recognition of the Association and its affiliated units,

(ii) Higher bonus

(iii) Higher House Rent Allowance,

(iv) Comprehensive non contributory Medical Scheme,

(v) Free Insurance

(vi) Leave Travel Concession,

(vii) Reduction in interest on loans for housing,

(viii) 23½ holidays for all building maintenance staff

The Corporation discussed these demands with representatives of the employees on the 4th and 5th May, 1972. Further discussions are likely to be held next month

†ORIENTAL PAPER MILL

185 SHRI KALYAN ROY Will the Minister of COMPANY AFFAIRS be pleased to state

(a) whether Government are aware that Registered Head Offices of Oriental Paper Mill and Hindalco of the Birlas, have been shifted outside Calcutta, and

(b) if so, whether Government have given permission for the shifting of their Head Offices, and if so the reasons therefor?

THE MINISTER OF COMPANY AFFAIRS (SHRI K V RAGHUNATHA REDDY) (a) and (b) Information is being collected and will be laid on the Table of the House

12 NOON

PAPERS LAID ON THE TABLE

ANNUAL REPORT AND ACCOUNTS (1970-71) OF INDIA TOURISM DEVELOPMENT CORPORATION LIMITED AND RELATED PAPERS

THE MINISTER OF STATE IN THE MINISTRY TOURISM AND CIVIL AVIATION DR (SHRIMATI) SAROJINI MAHISHI. Sir, I beg to lay on the Table, under sub-section (1) of section 619 A of the Companies Act, 1956, a copy (in English and Hindi) each of the following papers—

(i) Sixth Annual Report and Accounts of the India Tourism Development Corporation Limited, for the year 1970-71 together with the Auditors' Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon

(ii) Review by Government on the working of the Corporation.

[Placed in Library See No Lt-3053/12 for (i) and (ii)]

THE DELHI SALES TAX (IV AMENDMENT) RULES 1972

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRIMATI

† Transferred from the 11th May, 1972